

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 900/TT/2025

Subject : Petition under Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for the determination of the tariff for the inter-state transmission lines of the Petitioner for the 2024-29 tariff period.

Petitioner : Haryana Vidyut Prasaran Nigam Limited (HVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Himaangini Mehta, Advocate, HVPNL
Shri Raheel Kohli, Advocate, HVPNL
Shri Alok Kumar Mishra, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Ashok Ranjan, NRLDC
Shri Swapnil Verma, CTUIL (appearance not given)

Record of Proceedings

The matter was heard through a virtual hearing.

2. At the outset, the learned counsel for the Petitioner requested four weeks' time to furnish the information sought by the Commission vide the Record of Proceedings (RoP) dated 18.6.2026.
3. The learned counsel for the Petitioner submitted that CTUIL and NRLDC have been impleaded as parties to the present Petition and NRLDC has filed its affidavit as well.
4. The representative of CTUIL sought one week's time to submit the information in compliance with the RoP dated 18.6.2026, after the Petitioner's submission of the information.
5. After the hearing, the Commission directed the Petitioner to submit the information sought vide RoP dated 18.6.2026, on an affidavit, within four weeks with



an advance copy to the Respondents, including CTUIL, who may submit its response, if any, on an affidavit, within a week thereafter. Further, the Petitioner is to file the amended memo of parties within two days, impleading CTUIL and NRLDC as parties to this Petition in terms of the directions of the Commission vide RoP dated 18.6.2026, if not already filed.

6. The Petition will be listed for hearing on **8.9.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

